[TO BE PUBLISHED IN THE GAZETTE OF INDIA, EXTRAORDINARY, PART – II, SECTION 3, SUB-SECTION (i)]

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS NOTIFICATION

New Delhi, 17th April, 2009.

G.S.R. 257 (E). – In exercise of the powers conferred by sub-section (1) of section 642 read with section 610B of the Companies Act, 1956 (1 of 1956), the Central Government hereby makes the following rules to amend the Companies (Central Government's) General Rules and Forms, 1956, namely: –

- (1) These rules may be called the Companies (Central Government's) General Rules and Forms (Second Amendment) Rules 2009.
 - (2) These rules shall come into force from 31st May, 2009.
- 2. In the Companies (Central Government's) General Rules and Forms, 1956, in the Annexure 'A', -

(a) for Form 19, the following Form shall be substituted, namely:-

FORM 19

Declaration of compliance with the provisions of section 149(1)(a), (b) and (c) of the Companies Act. 1956

[Pursuant to section 149(1)(d) of the Companies Act, 1956]
Note - All fields marked in * are to be mandatorily filled.
1.(a) *Corporate identity number (CIN) of company
(b) Global location number (GLN) of company
2.(a) Name of the company
(b) Address of the registered office of the company
(c) *e-mail ID of the company
3. *1,
residing at (Present residential address) *Line I
Line II
*City
*State
*being () a director of the company, do solemnly and sincerely declare () the secretary of the company, do solemnly and sincerely declare
a company secretary (in whole-time practice), do solemnly and sincerely declare
. *That the amount of the share capital of the company offered to the public for subscription is Rs.
i.*That the amount stated in the prospectus as the minimum amount which, in the opinion of the Board of directors, must be raised by the issue of share capital in order to provide for the matters specified in clause 5 of schedule II of the Companies Act, 1956 is Rs.
ii.*That shares held subject to the payment of the whole amount thereof in cash have been allotted to the amount of Rs.
v.* That every director of the company has paid to the company on each of the shares taken or contracted to be taken by him, and for which he is liable to pay in cash, a proportion equal to the proportion payable on application and allotment on the shares offered for public subscription except the following directors, namely
who has or have not taken or contracted to take shares, for which he is or they are liable to pay in cash.
OThat no director of the company has taken or contracted to take any shares for which he is liable to pay in cash.
That no money is, or may become, liable to be repaid to applicants for any shares or debentures which have been offered for public subscription by reasons of any failure to apply for, or to obtain, permission for the shares or debentures to be dealt in on any recognised stock exchange.
above are true to my knowledge and those in the remaining paragraphs are true to the best of my information and belief.

I. Particulars of payment of stamp duty	
State or Union territory in respect of which stamp duty i	
Type of document/ Particulars	Form 19
*Total amount of stamp paper (in Rs.)	W-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1-1
Mode of payment of stamp duty	
Name of vendor authorised to sell stamp papers on behalf of the Government	
Serial number of stamp paper	
Registration number of vendor	
Date of purchase of stamp paper	(DD/MM/YYYY)
Place of purchase of stamp paper	
Attachments	List of attachments
1.*Copy of prospectus	
2. Optional attachment(s) - if any Attach	
	Remove attachment
Verification Fo the best of my knowledge and belief, the information	n given in this form and its attachments is correct and complete.
have been authorised by the Board of directors' resolute sign and submit this form.	ution number* dated* (DD/MM/YYY
further declare that the company has paid correct stan	mp duty as per applicable Stamp Act.
To be digitally signed by	
Director or secretary or company secretary (in whole-ting	me practice)
Director identification number of the director; or Membership number, if applicable or Income-tax perma income-tax PAN) of the secretary (secretary of a comp nember of ICSI, may quote his/her income-tax PAN); or Certificate of practice number of the company secretary	pany who is not a
n case of a company secretary (in whole-time practice)), whether associate or fellow Associate Fellow
Modify Check Form	Prescrutny Submi
For office use only:	
This e-Form is hereby registered	
Digital signature of the authorising officer	Confirm submission

(b) for Form 20, the following Form shall be substituted, namely:-

FORM 20

Declaration of compliance with the provisions of section 149(2)(b) of the Companies Act,1956

[Pursuant to section 149(2)(c) of the Companies Act, 1956]

Note - All fi	ields marked in *	are to be manda	torily filled	•	
.(a) *Corpora	ate identity number ((CIN) of company			Pro-fill
(b) Global k	ocation number (GLI	N) of company			
.(a) Name o	f the company		<u> </u>		
(b) Address registere of the co	ed office				
(c) *e-mail l	D of the company				
. *1,					
residing at (Present residential a	ddress)			
*Line I					
Line II					
*City					
*State			*Pin code		*ISO country code
Country					
0	· -	company, do solem y (in whole-time pra	nnly and sinc	erely declare lemnly and sincerely	declare hole amount thereof in cash i
That the co	bmpany has not issurar a statement in lie		iting the pub	ic to subscribe for its	shares, and that it has filed
	es held subject to the	payment of the wh	nole amount t	thereof in cash have	been allotted to the amount of
taken t	by him, and for which	n he is liable to pay i	in cash, a pre		res taken or contracted to be proportion [payable on s, namely
who ha	s or have not taken o	or contracted to take	e shares, for	which he is or they a	re liable to pay in cash.
_					which he is liable to pay in cast
*The statem	nent in paragraphs			· · · · · · · · · · · · · · · · · · ·	above are true to
		remaining paragra	phs are true	to the best of my info	rmation and belief.

Type of document/ Particulars	Form 20
*Total amount of stamp paper (in Rs.)	
Mode of payment of stamp duty	
Name of vendor authorised to sell stamp papers on behalf of the Government	
Serial number of stamp paper	
Registration number of vendor	
Date of purchase of stamp paper	(DD/MM/YYYY)
Place of purchase of stamp paper	
Attachments	List of attachments
1. *Statement in lieu of prospectus (schedule III)	Attaca
2. Optional attachment(s) - if any	Attach
/erification	Remove attachment
o the best of my knowledge and belief, the information	given in this form and its attachments is correct and complete.
have been authorised by the Board of directors' resolu	tion number* dated* (DD/MM/YYY
further declare that the company has paid correct stan	np duty as per applicable Stamp Act.
o be digitally signed by	
Pirector or secretary or company secretary (in whole-tin	ne practice)
Director identification number of the director; or Membership number, if applicable or Income-tax perma income-tax PAN) of the secretary (secretary of a comp nember of ICSI, may quote his/her income-tax PAN); o certificate of practice number of the company secretary	any who is not a
beruncate of practice flumber of the company secretary	whather appoints or follow Associate A Follow
n case of a company secretary (in whole time practice)	whether associate or fellow Associate Fellow

(c) for Form 20A, the following Form shall be substituted, namely:-

FORM 20A

Declaration of compliance with the provisions of section 149(2A) or of section 149(2B)

[Pursuant to section 149(2A)(ii) of the Companies Act, 1956]

of the Companies Act, 1956]							
Note - All fields marked in * and	e to be manda	itorily filled.	900 4 36.45 44 5. 46 56 56 46 5. 1 56 56 66.	ha, a seneral meneral meneral meneral meneral meneral graph graph	COMMONORIO DEL SEL COLLONIONE DEL SEL COLLONIONE	THE OTHER PROPERTY OF THE PROP	######################################
1.(a) *Corporate identity number (CII	N) of company			<u></u>]	? Pre-f	ii:
(b) Global location number (GLN) of	of company]		
2.(a) Name of the company							
(b) Address of the registered office of the company							
(c) *e-mail ID of the company				·		·	
3. *1,							
residing at (Present residential add	Irose)			. <u>.</u>	4, M. 44		
*Line I	1000)						
Line II							
*City		<u> </u>					
*State		*Pin code			*ISO coun	try code	
Country							
*being a director of the compa	nny do solemniy	and sincerely	declare				
the secretary of the cor				re			
a company secretary (i	•	-	•		declare		
i. () *That the company has, by a s approved of the commencem	pecial resolution	·	-	•	ld on	D/MM/YYYY	7
new business not germ Companies (Amendmer			vas carryin	ig on at the	commence	ment of the	
business in relation to ot as specified in its memo	oject(s) other that randum of assoc	in the main ob ciation.	eject(s) or	object(s) in	icidental or	ancillary the	reto
*That whereas at the general n was passed in regard to the		of -	(D	D/MM/YYY	Y) , no spe	cial resolutio	ın
new business not germa the Companies (Amendr				vas carryin	g on at con	nmencement	t of
business in relation to ob as specified in its memoral	oject(s) other tha randum of assoc	in the main ob ciation,	ect(s) or	object(s) in	cidental or	ancillary the	reto
but the votes cast on a s contained in the resolution by members who being of the proposal by member to the Central Governme Government has in its let oranted the necessary pro-	on moved at the entitled so to do is who being entient to allow the cutter number	meeting (inclu voted in perso itled and votin ompany to co	uding the c on or by pr g, the Boa	casting of volume of volume of the contract of	rote by the orded the vote tors made a ess and the	chairman) es cast agair an applicatior	nst

ii. The statement made above is true to the best of my knowledge.

Type of document/ Particulars	Form 20A	
*Total amount of stamp paper (in Rs.)		
Mode of payment of stamp duty		
Name of vendor authorised to sell stamp papers on behalf of the Government		
Serial number of stamp paper	. ***	
Registration number of vendor	· • • • • • • • • • • • • • • • • • • •	
Date of purchase of stamp paper	(DD	/MM/YYYY)
Place of purchase of stamp paper		
Attachments	List of a	ttachments
*Copy of special resolution or approval letter from the Central Government		
2. Optional attachment(s) - if any	ttach	
	Remove	attacament .
erification		
to the best of my knowledge and belief, the information give		
have been authorised by the Board of directors' resolution sign and submit this form.	number* dated*	(DD/MM/YY
further declare that the company has paid correct stamp d	uty as per applicable Stamp Act.	
o be digitally signed by irrector or secretary (in whole-time p	ractice)	
Director identification number of the director; or lembership number, if applicable or Income-tax permanent ncome-tax PAN) of the secretary (secretary of a company sember of ICSI, may quote his/her income-tax PAN); or ertificate of practice number of the company secretary (in the company secretary).	who is not a	
case of a company secretary (in whole time practice), who	ether associate or fellow Associ	ciate C Fellow
Modify Check Form	Prescritory	Submit

- 4

_4 _6

(d) for Form 44, the following Form shall be substituted, namely:-

FORM 44 [Pursuant to section 592 of

Documents delivered for registration by a foreign company

[Pursuant to section 592 of the Companies Act, 1956]	
Note - All fields marked in * are	to be mandatorily filled.
1. *Company name	
2.(a) *Country where the company is r	egistered (enter ISO country code)
(b) Country	
3. *State of principal place of business	in India
4. *Date of establishment of the princip	pal place of business in India (DD/MM/YYYY)
5. Full address of registered or princ	cipal office of foreign company [see sub-section (1) (b)]
(a) *Address Line I	
Line II	
(b) *City	
(c) *State	
(d) Country	
(e) *Pin code	<u></u>]
6. Address of principal place of bus	iness in India
(a) *Address Line I	
Line II	
(b) *City	
(c) *District	(d) *State
(e) *Pin code	(f) Country
(g) *e-mail ID	
7. Details of type of office and main	division of business activity
(a) *Type of office	
(b) If other, then provide details	
(c) *Main division of business activity t (based on relevant sub class and d	
Description of the main division	

List of persons resident in India and authorised to accept on behalf of the company service of process and any notices or other documents 8. *Number of persons authorised Particulars of person authorised *Income-tax permanent acount number (Income-tax PAN) *Name of person resident in India authorised to accept on behalf of foreign company Surname * () Father's name () Husband's name *Designation *Nationality *Date of birth (DD/MM/YYYY) If already a director or promoter of a company then CIN of the company *Occupation Permanent residential address *Line I Line II *City *Pin code *State *ISO country code Country Phone Fax e-mail ID *Whether present residential address is same as the permanent residential address Present residential address *Line I Line II *City *State *Pin code Country Phone *Whether the person authorised has been appointed through power of attorney or by passing the resolution Power of attorney () Resolution

on foreign executed power of attorney				_
Type of document/ Particulars			Form 44	
	(i- D-)		7 7 7	-
Total amount of stamp paid	(in Rs.)			
Mode of payment of stamp duty				
Name of the office of the collector of stam prescribed authority for stamping in foreig executed documents as per Rule 18 of th Stamp Act	ÿn			
Serial number of embossing or stamps or challan number	· treasury			
Date of payment of stamp duty			(DD/MN	I/YYY)
Place of payment of stamp duty			11 July 201 201 201 201 201 201 201 201 201 201	
Attachments				
*Charter, statutes or memorandum an defining the constitution of the compar Companies (Central Government's) G If the above documents are not in eng the translated version of the document.	ny(In the manner eneral Rules and lish then	provided under Rule		
3. *Director(s) details - individuals	2000			
Director(s) details - bodies corporate		Attach		
5. *Reserve bank of India approval letter		Attach		
6. Secretary(s) details		Attach		
7. *Power of attorney or board resolution	in	Atlach		
7. I OWOI DI GROINO, DI BOGIG IGDOIGNON		49*9000043.0C#*+N . / - /* A6*/0C\$C	****	
favour of the authorised representative	(S)	Attach		
favour of the authorised representativ 8. Optional attachment(s) - if any	(S)	Attach Attach	Remov	e attachment:
8. Optional attachment(s) - if any	e(5)		Remov	e attachment
8. Optional attachment(s) - if any /erification hereby confirm that I am duly authorised	by the board of d	Attach	any to sign and subn	nit this form and
8. Optional attachment(s) - if any 'erification hereby confirm that I am duly authorised on the best of my knowledge and belief, the	by the board of d	Attach	any to sign and subn	nit this form and
8. Optional attachment(s) - if any we refrication thereby confirm that I am duly authorised the best of my knowledge and belief, the obe digitally signed by	by the board of de information give	Attach	any to sign and subn	nit this form and
,	by the board of de information give	Attach	any to sign and subn	nit this form and
8. Optional attachment(s) - if any ferification hereby confirm that I am duly authorised the best of my knowledge and belief, the foreign continued to be digitally signed by authorised representative of the foreign continued.	by the board of de information given	Attach	any to sign and subn attachments is corr	nit this form and
8. Optional attachment(s) - if any /erification hereby confirm that I am duly authorised the best of my knowledge and belief, the obe digitally signed by authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the authorised representative of the foreign confirmed that PAN of the forei	by the board of de information given	Attach	any to sign and subn attachments is corr	nit this form and ect and complete.
8. Optional attachment(s) - if any /erification hereby confirm that I am duly authorised the best of my knowledge and belief, the obe digitally signed by authorised representative of the foreign collincome-tax PAN of the authorised representation.	by the board of de information given	Attach	any to sign and subn attachments is corr	nit this form and ect and complete.

(e) for Form 49, the following Form shall be substituted, namely:-

FORM 49

[Pursuant to sections 593(a) or (b)

Return of alteration in the charter, statute or memorandum and articles of association, address of the registered or principal office and directors and secretary of a foreign

or (c) of the Companies Act, 1956]
Note - All fields marked in * are to be mandatorily filled.
. *Foreign company registration number
2.(a) Name of the company
(b) Address of the principal place of business in India of the company
(c) *e-mail ID of the company
3. *Type of Return
Part A: Alteration in charter, statute or memorandum of association (MoA) or articles of association (AoA)
Part B: Alteration in registered or principal office
Part C: Alteration in particulars of directors and secretaries
Part A
Particulars of alteration in charter, statute, memorandum or articles of association or other instrument
constituting or defining the constitution of the company
4.(a)(i) Brief description of the alteration
(ii) Date of the extraordinary or annual general meeting (DD/MM/YYYY)
(iii) Type of resolution Ordinary Special
(iv) Whether there is any change in the name of the company Yes No
If yes, specify changed name of the company
Part B
Particulars of alteration in registered or principal office of the company
4.(b)(i) Address of new registered or principal office of the company in the country of incorporation
Address Line I
Line II
City
State Pin code
ISO country code Country

Part C	
Alteration in particulars of directors and secretaries	
4(c) Date of alteration (DD/MM/YYYY) (Specify the earliest date)	
Attachments	
1. A copy of the general meeting resolution	Attach
Translated version of copy of general meeting resolution (in case it is not in english)	Altaci
Copy of the amended document (memorandum and articles) (if type of return selected as A)	Audici
4. Director and secretary details (if type of return selected as C)	Atlact
5. Optional attachment(s) - if any	Ataci
	List of attachments
	Remove attachment
	Billion And Add and with subsent and a state of the state
Verification	
To the best of my knowledge and belief, the information given in this complete.	form and its attachments is correct and
I am authorised by the Board of directors to sign and submit this form	1.
To be digitally signed by	
Authorised representative of the foreign company	
*Income-tax permanent account number of the authorised representative	
Check Form	Prescrutiny.
For office use only:	
This e-Form is hereby registered	
Digital signature of the authorising officer Confirm	n submission

Jitesh Khosla, Joint Secretary.

Note: The principal rules were published in the Gazette of India Part II, section 3, subsection (i) vide number G.S.R. 432 dated the 18 th January, 1956 and subsequently amended vide the following notifications:-

Serial	Notification	Notification
Number	Number	Date
1.	SRO 2535	1.11.1956
2.	SRO 3135	21.12.1956
3.	SRO 237	19.01.1957
4.	SRO 2105	29.1.1957
5.	SRO 3038	28.9.1957
6.	SRO 3867	7.12.1957
7.	GSR 48	22.2.1958
8.	GSR 723	
9.	GSR 723	23.8.1958
10.	GSR 730 GSR 1026	30.8.1958
<u> </u>		1.11.1958
11.	GSR 14	3.01.1959
	GSR 548	9.05.1959
13.	GSR 1140	17.10.1959
14.	GSR 1224	7.11.1959
15.	GSR 1364	12.12.1959
16.	GSR 220	27.2.1960
17.	GSR 595	28.5.1960
18.	GSR 195	18.2.1961
19.	GSR 814	24.6.1961
20.	GSR 1105	9.9.1961
21.	GSR 1408	25.11.1961
22.	GSR 653	12.5.1962
23.	GSR 344	2.3.1963
24.	GSR 628	13.4.1963
25.	GSR 97	16.1.1965
26.	GSR 822	12.6.1965
27.	GSR 1570	30.10.1965
28.	GSR 368	19.3.1966
		

CCD 401	1001066
·	18.3.1966
<u> </u>	9.4.1966
<u> </u>	21.5.1966
	4.6.1966
	13.8.1966
	20.1.1968
	30.6.1973
GSR 327(E)	10.6.1975
` ` <u>'</u>	16.7.1975
GSR 2596	1.11.1975
GSR 2828	13.12.1975
GSR 154	31.1.1976
GSR 248(E)	24.3.1976
GSR 627	14.5.1977
GSR 24(E)	9.1.1979
GSR 1256	6.10.1979
GSR 555(E)	4.9.1982
GSR 479(E)	22.4.1988
GSR 694(E)	10.6.1988
GSR 782(E)	13.7.1988
GSR 908(E)	7.9.1988
GSR 1032(E)	26.10.1988
GSR 449 (E)	17.4.1989
GSR 510(E)	24.5.1990
GSR 795(E)	18.9.1990
GSR 289(E)	31.5.1991
GSR 614(E)	3.10.1991
GSR 754(E)	26.12.1991
GSR 312(E)	6.3.1992
GSR 353(E)	26.3.1992
GSR 484(E)	11.5.1992
GSR 581 (E)	27.8.1993
GSR 621 (E)	24.9.1993
GSR 286(E)	1.3.1994
GSR 598(E)	28.7.1994
GSR 697(E)	20.9.1994
GSR 283(E)	21.3.1995
GSR 424(E)	26.5.1995
	GSR 154 GSR 248(E) GSR 627 GSR 24(E) GSR 1256 GSR 555(E) GSR 479(E) GSR 694(E) GSR 782(E) GSR 908(E) GSR 1032(E) GSR 449 (E) GSR 510(E) GSR 795(E) GSR 289(E) GSR 312(E) GSR 312(E) GSR 353(E) GSR 484(E) GSR 581 (E) GSR 598(E) GSR 598(E) GSR 697(E) GSR 283(E)

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67.	GSR 251(E)	21.6.1996
68.	GSR 97(E)	28.2.1997
69.	GSR 126(E)	1.3.1997
70.	GSR 16(E)	6.1.1999
71.	GSR 23(E)	12.1.1999
72.	GSR 130(E)	23.2.1999
73.	GSR 788(E)	29.11.1999
74.	GSR 58(E)	17.1.2000
75.	GSR 363 (E)	27.4.2000
76.	GSR 638(E)	26.7.2000
77.	GSR 836(E)	24.10.2000
78.	GSR 24(E)	15.01.2001
79.	GSR 35(E)	24.01.2001
80.	GSR 51(E)	31.01.2001
81.	GSR 96(E)	14.02.2001
82.	GSR 330(E)	07.05.2002
83.	GSR 5(E)	03.01.2003
84.	GSR 479(E)	12.06.2003
85.	GSR 580(E)	24.07.2003
86.	GSR 56(E)	10-02-2006
87.	GSR 555(E)	14-09-2006
88.	GSR 399 (E)	30-05-2007
89.	GSR 500 (E)	24-07-2007
90	GSR 720(E)	16-11-2007
91	GSR 655(E)	12-9-2008
92	GSR 788(E)	14-11-2008
93	GSR 824 (E)	28-11-2008
94	GSR 835(E)	04-12-2008
95	GSR 868(E)	22-12-2008
96	GSR 872(E)	23-12-2008
97	GSR 876(E)	24-12-2008
98	GSR 183(E)	20-03-2009
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